HINDUSTAN, Kanpur, 11.7.2020
Page No. 1, Size:(31.25)cms X (20.12)cms.

आतंक का अंत : ● उज्जैन से लाते समय कानपुर सीमा में गाड़ी सड़क पर
● हादसे के बाद भागने का प्रयास करते हुए मारा गया गै

विकास दुबे एनकाउ

कानपुर | वरिष्ठ संवाददाता

कानपुर के बिकरू में सीओ समेत आठ पुलिसकर्मियों की हत्या का मुख्य आरोपी विकास दुबे शुक्रवार को एनकाउंटर में मारा गया। भैरोघाट में देर शाम उसके शव का अंतिम संस्कार कर दिया गया। इसके साथ ही विकास के आतंक का भी अंत हो गया।

जवाबी फायरिंगः घटना शुक्रवार सुबह लगभग साढ़े छह बजे उस समय हुई जब पांच लाख के इनामी हिस्ट्रीशीटर को उज्जैन से लेकर एसटीएफ व पुलिस टीम कानपुर पहुंचने ही वाली थी। कानपुर के भौती इलाके के पास हाईवे पर गाड़ी अनियंत्रित होकर पलट गई। इसी गाड़ी से विकास को लाया जा रहा था। हादसे के बाद विकास ने एक दरोगा की पिस्टल छीनकर फायरिंग करते हुए भागने की कोशिश की। जवाबी फायरिंग में वह मारा गया।

भागने की फिराक में था : आईजी रेंज मोहित अग्रवाल ने पुलिस को बधाई देते हुए कहा कि विकास दुबे गोलियां चलाते हुए भागने की फिराक में था। हमारे जांबाज पुलिसकर्मियों की जवाबी कार्रवाई में मारा गया है।

उज्जैन से हुआ था गिरफ्तारः दो जुलाई की रात पुलिसवालों की हत्या करने के आरोपी विकास दुबे को गुरुवार सुबह 8:50 बजे उज्जैन से गिरफ्तार किया था। कानपुर एसटीएफ व पुलिस टीम गुरुवार देर शाम उसे उज्जैन से लेकर निकली। टीम में तीन गाड़ियां थीं। शुक्रवार सुबह साढ़े छह बजे काफिला सचेंडी के पास पहुंचा। अचानक भैंसों का झुंड सामने आने से विकास वाली गाड़ी अनियंत्रित होकर फिसल गई और डिवाइडर से टकराकर पलट गई। इसी दौरान घायल विकास दरोगा की पिस्टल छीनकर भागा और फायरिंग की। जवाबी कार्रवाई में उसे सीने में तीन और हाथ में एक गोली लगी। उसे हैलट अस्पताल ले जाया गया जहां उसे मृत घोषित कर दिया।

आयोग में शिकायतः राजनीतिक टिप्पणीकार तहसीन पूनावाला ने इस मामल की मानवाधिकार आयोग में शिकायत दर्ज करवाई है। आयोग इससे पहले यूपी सरकार को कई नोटिस भेज चुका है।

पुलिस का सच : तेज बारिश में फिसल गई गाड़ी

- गाड़ी चलाकर लाने वाले पुलिस लाइन में तैनात कांस्टेबल प्रदीप कुमार ने बताया कि विकास को 24 घंटे में पेश करना था। एक-एक मिनट कीमती था।
- सुबह भारी बारिश हो रही थी। वाइपर चलाने के बाद भी बार-बार शीशे पर धुंध जम जा रही थी।
- सचेंडी थाने के पास भैंसों का झुंड सामने आने और तेज बारिश के कारण गाड़ी फिसल गई। इसके बाद कार सर्विस लेन के डिवाइडर से टकराकर पलट गई।

...सच पर सवाल : गाड़ी घिसटने के निशान नहीं

- कानपुर सीमा में ही गाड़ी क्यों पलटी, गाड़ी के दूर तक घिसटने के बाद निशान सड़क पर नहीं दिखे
- ट्रैफिक के बीच पुलिस के अलावा अन्य को हादसा क्यों नहीं दिखा
- एक पैर खराब होने पर भी क्या वह भागने में समर्थ था, हाथ क्यों नहीं बंधे थे
- विकास के साथी एवं शॉर्प शूटर प्रभात वाले घटनाक्रम से पुलिस ने सबक क्यों नहीं लिया
- मुठभेड़ से ऐन पहले मीडिया को बारा टोल प्लाजा पर क्यों रोका गया

कानपुर-इटावा हाईवे पर सचेंडी के पास शुक्रवार सुबह पलटी गाड़ी को
जाने के बाद गैंगस्टर विकास दुबे को इसी वाहन से कानपुर ले जाया ज

मुठभेड़ पर विपक्षी दलो

“ विकास दुबे की कार नहीं पलटी है बल्कि राज खुलने से सरकार पलटने से बच गई है। दुबे की कॉल डिटेल निकाली जाए।

–अखिलेश यादव, सपा अध्यक्ष

कानपुर पुलिस हत्याव
दुर्दांत विकास दुबे के प
में मारे जाने के मामले
सुप्रीम कोर्ट की निगरा

–मायावती, बसपा प्रमुख

Policemen arrive at the scene to investigate after Vikas Dubey was shot dead by police on Friday.

NHRC sent many notices to UP govt over 'killings'

THE National Human Rights Commission (NHRC) had sent notices to the Uttar Pradesh government over a number of alleged encounter killings by the state police in 2017-18. The issue has gained significance in view of gangster Vikas Dubey being shot dead Friday by UP police, who claim that he tried to flee after the car carrying him following his arrest in Ujjain, Madhya Pradesh overturned on the outskirts of the city.

RIGHTS BODY STEPS IN

433 'encounters' occurred over a period of 6 months starting from March, 2017 (reported on Oct 5, 2017)

15 people killed in 'encounters' since the new govt came to power in UP, the rights body said (as on Sept 16, 2017)

Watchdog guidelines

ACCORDING to NHRC guidelines for all states and Union territories, in case of custodial deaths the rights' body should be intimated within 24 hours, and within 48 hours of the incident in case of an encounter death, in order to protect and promote human rights.

22 encounter deaths were reported to the NHRC by the state police authorities in 2017, as per its standing guidelines.

19 alleged criminals killed in these encounters and 89 injured, said the NHRC

98 officials were also injured and one died

> It is not good for a civilised society to develop an atmosphere of fear, emerging out of certain policies adopted by the state, which may result into violation of their right to life and equality before law.
>
> NATIONAL HUMAN RIGHTS COMMISSION

NOVEMBER 2018: Notices sent to the UP chief secretary and the police chief of the state, taking suo motu cognisance of a media report about a 20-year old man, Irshad Ahmad of Muzaffarnagar district, being shot dead in an alleged fake encounter on November 27 that year.

Reportedly, after Ahmad's father had said his son had no criminal history and was killed in cold blood in a fake encounter, the rights panel had said in a statement while observing that the contents of the news report raised serious questions about violations of human rights of the victim and his family.

"It is the solemn duty of the police force to protect the people and not to create atmosphere of fear under the garb of dealing with crime. Any death caused in an encounter, if not justified, would amount to an offence of culpable homicide," the Commission had observed in its notice.

FEBRUARY 2018: Notices sent to the state's chief secretary and the police chief, taking suo motu cognisance of media reports that a 25-year-old man was shot in Noida allegedly by a sub-inspector of the UP police on the night of the February 3 that year, and that the policeman was reportedly heard telling his colleague that the encounter would earn him an out-of-turn promotion.

However, reportedly, the Noida police had denied receiving any message of an encounter, the rights panel had said in a statement.

The Commission, while issuing the notices in this case, had observed that it seemed the police personnel in the state of Uttar Pradesh are feeling free, misusing their power in the light of an undeclared endorsement given by the higher ups.

It had observed that the police force is meant to protect the people and incidents such as encounters sent a wrong message to the society. Creating an atmosphere of fear is not the correct way to deal with the crime, the statement said.

NOVEMBER 2017: The human rights watchdog had issued notices to the state government and the DGP, taking suo motu cognisance of media reports about the Adityanath government allegedly endorsing killings in encounters by police to improve the law and order situation in the state. The NHRC had sought replies from them, including a detailed report on the issue within six weeks.

—PTI

POLICE ENCOUNTERS

State	2014-2015	2015-2016	2016-2017	2017-2018	2018-19 (up to Jan)
Andhra Pradesh	4	4	3	1	1
Assam	82	43	31	16	7
Maharashtra	11	3	8	10	9
Meghalaya	22	15	10	4	1
Odisha	6	7	9	6	13
Uttar Pradesh	7	5	4	44	21
Chhattisgarh	23	48	75	40	48

Source: Rajya Sabha questions

Collapse of the criminal justice system is showing

KANU SARDA @ New Delhi

DESPITE the Supreme Court in 2014 setting out elaborate guidelines pertaining to police encounter killings, they keep happening ever so often, smearing the country's criminal justice system.

The National Human Rights Commission (NHRC), too, has mandated standard operating procedures for thorough, effective and independent investigation in such cases, yet some personnel in khaki appear to assume they are above the rule of law.

"Encounter killings are strictly prohibited in our system and in every other system that claims to follow the rule of law. The fact is we have a formal system of law, police, lawyers, judges and courts to try and punish the guilty on the one hand while the same system is almost collapsing in numerous places on the other hand," Supreme Court lawyer K V Dhananjay said.

Expressing concern over the state of the criminal justice system he said, "Over the past few years, India has witnessed a steady rise in police encounter deaths and almost always, the police is never brought to book. India is now in a dangerous situation with the public cheering more lawlessness in the police."

On the way forward, he said, substantially overhauling the criminal justice system could end encounter deaths someday.

In the 'PUCL and Anr vs State of Maharashtra and Ors', a bench of then CJI R M Lodha and Justice Rohinton F Nariman on Sept 23, 2014 issued a detailed 16-point procedure, including recording the tip-off in writing; registration of an FIR without delay; conducting independent investigation; informing NHRC; informing the concerned court and family members of the person; compensation to be awarded; and legal assistance to the family if needed.

CONTINUED ON P7

HE DESERVED FAIR TRIAL, SAY LEGAL EXPERTS

CONTINUED FROM P1

SC advocate Ashish Dixit said, "He (Vikas Dubey) was a dreaded criminal, he killed 8 policemen in brutal manner but he still deserved fair trial in the court of law." Experts have also pointed towards as to how MP Police did not produce him before the duty magistrate for transit remand before handing it over to the UP police. A tansit remand is necessary to transport an accused from one state to another during the stage of investigation. In this case, since Dubey wasn't been produced before a magistrate in MP, it becomes illegal to have taken him outside the state. And MP police officers who handed him over to UP Police will be subject to disciplinary action.

HINDUSTAN, Bhagalpur, 11.7.2020
Page No. 5, Size:(9.26)cms X (9.13)cms.

फर्जी मुठभेड़ की जांच के लिए मानवाधिकार आयोग को पत्र

भागलपुर। जिला विधिज्ञ संघ के महासचिव संजय कुमार दुबे ने कानपुर के विकास दुबे की मुठभेड़ में मौत की जांच कराने के लिए राष्ट्रीय मानवाधिकार आयोग को पत्र लिखा है। कहा है कि साजिश के तहत राजनीतिक हत्या कर दी गई है। एसटीएफ ने न्याय का गला घोंट दिया है। गाड़ी के दुर्घटनाग्रस्त होने के बाद विकास दुबे भी घायल हुआ था। साजिश के तहत मुठभेड़ में विकास दुबे को मार दिया गया है। गिरफ्तारी से लेकर मुठभेड़ के बीच की कहानी पर सवाल भी उठा गया है। कहा सुप्रीम कोर्ट को भी न्यायिक जांच के लिए पत्र लिखा जा रहा है।